

ITEM NO.8

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(Criminal) No.159/2026

DARSHAN

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION)

(IA No. 129718/2026 - INTERIM BAIL)

Date : 04-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Mukul Rohatgi, Sr. Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Jackie Minish S, Adv.

Mr. Yuvraj Kashyap, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Heard the learned Senior counsel appearing for the petitioner.
2. Issue notice, returnable on 15th May, 2026.
3. The Registry is directed to call for a Report from the 56th Additional City Civil and Sessions Judge (CCH-57), Bengaluru, as regards the status of Sessions Case No. 1319 of 2024.
4. We would like to know from the trial court how many witnesses have been examined so far over a period of time and how many more witnesses the State proposes to examine. We would also like to have a fair idea how much more time the trial court is likely to take before the trial is concluded. We would also like to know from the State whether the basic amenities which an under-trial prisoner is otherwise entitled to is being provided to the petitioner or not.
5. The Registry shall see to it that the Report is received within a period of one week from today. One set of the entire paper

book shall be furnished to the Standing Counsel appearing for the State at the earliest.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)